

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 108
IA No. 459/JPR/2022
CP No. (IB)- 71/95/JPR/2021
Under Section 95 of IBC, 2016**

In the matter of:

State Bank of India

... Applicant/Creditor

Versus

Shri Shivratn Chandak

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Reshma Mittal, RP

ORDER

IA No. 459/JPR/2022:

This is a Report filed under Section 106 of IBC, 2016 by the RP. Heard Ms. Reshma Mittal, RP present in person. It is submitted by the RP that Corporate Debtor is not co-operating in the proceedings. Liquidation proceedings are also pending against the Corporate Debtor in which Bailable Arrest Warrants were issued by this Adjudicating Authority. It is stated by the RP that this Adjudicating Authority may kindly pass appropriate order under Section 114(1) of the code that the creditors shall be entitled to file an application for bankruptcy under Chapter IV of the code and may pass such orders as this Adjudicating Authority deemed fit and proper in the facts and circumstances of the case. List the matter on 05.07.2023.

-Sd-
(Madhu Sinha)
Technical Member

-Sd-
(Deep Chandra Joshi)
Judicial Member

May 19, 2023

NK